

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3670  
ANSWERED ON:30.07.2009  
VIOLATION OF MRTP ACT  
Rajaram Shri Wakchaure Bhausahab

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether cold drink manufacturers are violating MRTP Act at large scale in the country;
- (b) if so, the names of such manufacturers against whom complaints of violation of MRTP Act have been lodged during the last three years, State-wise; and
- (c) the action taken/proposed to be taken by the Government against them during the period?

**Answer**

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

(a) and (b) During the last three years two complaints for violation of Monopolies and Restrictive Trade Practices (MRTP) Act, 1969 have been lodged in the MRTP Commission. The complainants in both the cases belong to Andhra Pradesh. One complaint is against the Hindustan Coca Cola Beverages Pvt. Ltd, Hyderabad and the other is against Hindustan Coca Cola Beverages Pvt. Ltd., New Delhi.

(c) Alleged violation of provisions of the Monopolies and Restrictive Trade Practices (MRTP) Act, 1969 is dealt with under the said Act through proceedings before the MRTP Commission.